

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00160/2018

Dated Thursday the 8th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

Smt. A. Saraswathi,
D/d of late A. Kuppammal,
No. 188/28, Muthiah House,
Kullanampatti, Nathan Road,
Dindigul 624003.Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India rep by,
The General Manager,
Southern Railway,
Park Town,
Chennai 600003.
2. The Sr. Divisional Personnel Officer,
Madurai Division,
Southern Railway, Madurai 16.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the order dated Nil.07.2007 by the 2nd respondent and the representations dated 04.04.2015 & 07.01.2017 made to the 1st respondent and to direct the respondent to appoint the applicant on compassionate grounds and to make further order / orders as this Hon'ble Tribunal may deem fit and proper and thus render justice.”

2. It is alleged that the applicant's case for compassionate appointment following the death of the applicant's mother who was an employee of the respondent department had not been considered favourably despite of the fact that the applicant is a divorced daughter of the deceased employee. The applicant's Annexure A3 and A4 representations dt. 04.04.2015 and 07.01.2017 respectively have not been replied to. Accordingly learned counsel for the applicant submits that the applicant would be satisfied if the 1st respondent is directed to consider the representations and pass a speaking order in accordance with law within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents and submits that if time is granted, a detailed reply would be filed.

4. Be that as it may, keeping in view the limited prayer and without going into the substantive merits of the claim, I deem it appropriate to direct the 1st respondent to consider the representations

dt. 04.04.2015 and 07.01.2017 and pass a speaking order within a period of six weeks from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)
Member(A)
08.02.2018**

SKSI